

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB).No. 312/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 2nd August, 2017, 10.30 A.M

Name of the Company	Viaan Industries Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mr. Mayank Kaurania }
Mr. Prantik Garai } Advocates for the operational creditor

Mukherjee
2.8.17

02-08-2017 – CP(IB) No. 312/KB/2017 – Viaan Industries Ltd.

ORDER

The Ld. Lawyer on behalf of the Operational Creditor is present. They have issued notice upon the Corporate Debtor. To that effect, they have filed the track report as well as the postal receipt. But as of today, no one on behalf of the Corporate Debtor or financial Debtor is present.

The Ld. Lawyer has also filed an affidavit showing the service of the notice and the petition.

The Ld. Lawyer appearing on behalf of the Operational Creditor has fairly submitted that they are ready to serve notice again on the Corporate Debtor by way of E-mail and by post upon the Company. They will also issue fresh notice upon all the Directors of the Company, for which prayed for time. Heard; prayer is allowed.

Fix 23-08-2017.

Sd.

MANORAMA KUMARI
MEMBER(J)